

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/9359/2020

This the 30th day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Mtr. Syed Kishwar W/o Shri Safer Ahmad R/o Village Bonda, Tehsil Chatroo, District Doda, aged 38 years.

.....Applicant

(Advocate: None)

Versus.

1. State of Jammu & Kashmir, through its Secretary, J&K Government, Civil Secretariat, Srinagar/Jammu.
2. Secretary to Govt., School Education Department, J&K Govt., Civil Secretariat, Srinagar/Jammu.
3. Director School Education, Jammu.
4. Chief Education Officer, Doda.
5. Zonal Education Officer, Kishtwar.
6. Headmaster Govt. Middle School, Bhagwan Mohalla, Kishtwar.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, DAG)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Despite sending the pin to the learned counsel for the applicant, he has not appeared for the Video Conference. He has also not picking up the phone.

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2. Shri Sudesh Magotra, learned counsel for the respondents is present.
3. The Hon'ble High Court vide its order dated 07.10.2020 directed the applicant to appear before this Tribunal on 30.12.2020 i.e. today. Neither the applicant nor the learned counsel for the applicant put in appearance on behalf of the applicant.
4. It appears that applicant has lost interest in prosecuting the case. Hence, the same is dismissed due to non-appearance of applicant. No costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-